

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) and (b). Allocation of levy cement to the Group Housing Societies is made by the State Governments/Union Territory Administrations from the bulk allocations placed at their disposal every quarter. As such the question of such societies applying to the Ministry of Industry of the Cement Con-

troller for supply of levy cement would not arise.

(c) Details of demand, quantity allocated and number of Co-operative Group Housing Societies against whom release orders were issued since 1982, as reported by the Delhi Administration, are as under :

Period	Demand	Balance Entitlement	Qty. allotted	No. of Cooperative Societies
Qr. 1/82	855358	1846055	57500	37
Qr. 2/82	626142	868371	31100	27
Qr. 3/82	441254	1022818	41300	31
Qr. 4/82	467493	927269	37500	31
Qr. 1/83	529634	1009315	43100	38

(d) to (f). Allocation and supply of levy cement to Co-operative Group Housing Societies in Delhi is made by the Delhi Administration to whom bulk allocations are made by the Cement Controller. Increased allocations of levy cement to the Delhi Administration are possible only when there is a significant increase in the domestic production of cement for which every effort is being made.

State Recognition to Languages/Dialects

9915. **PROF. NARAIN CHAND PARASHAR :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government are aware of the fact that a large number of languages/dialects declared by millions of people as their Mother tongues have no State recognitions and patronage in the sense that they are not encouraged as media of education, administration and communications by the Central/the State Governments and as such are languishing for want of support and encouragement at the hands of the States ;

(b) if so, the exact names of such langu-

ages/dialects as have more than (i) 5 lakhs (ii) one million speakers claiming them as their mother tongue as per 1971 and 1981 censuses respectively, State-wise ; and

(c) the steps taken/proposed to be taken by Government for the preservation and promotion of these languages/dialects ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VEKATASUBBAIAH) : (a) to (c). It is open to the various State Governments to accord recognition to the various languages used in their respective States. So far as the Central Government is concerned, the policy for preservation and promotion of various languages is as under :—

The various provisions of the Constitution such as Articles 29, 30, 345, 347, 350, 350A and 350B ensure an in built safeguard for the promotion and development of all the languages. The National Policy on Education adopted by the Parliament in 1968, provides for the promotion and development of all the Indian languages. The Union Ministry of Education and Culture have specific schemes for the promotion

and development of all languages. Some of these schemes are under :—

- (i) Scheme of prizes on books/manuscripts in Indian Languages other than Hindi, Sanskrit and author's mother-tongue ;
- (ii) Scheme of production of University level books in Hindi and regional languages ;
- (iii) National award of prizes to authors of original standard work in Hindi and other Indian languages ; and
- (iv) Financial assistance to voluntary organisations for promotion of Indian languages.

2. The Central Institute of Indian Languages, Mysore among its various activities is also engaged in the task of promotion and development of tribal and other border languages with a view to helping their use in school education and adult education. The Sahitya Academy has been giving awards for excellence in literary writings to various languages like Nepali, Manipuri, Dogri, Maithili, Konkani, Rajasthani etc. apart from those in the eighth Schedule.

3. The language-wise census data as per 1981 census has not yet become available. The State wise language data for the 1971 census is available in the printed publications of the Registrar General of India.

Death of Undertrial Prisoners in Tihar Jail

9916. SHRI B.V. DESAI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Delhi Police are trying to suppress a magisterial inquiry report implicating two of their officers in the mysterious death of an undertrial prisoner in Tihar Jail last year ;

(b) whether the report submitted in December last held responsible some Station House Officers, which had led to the death in Tihar Jail on September 27, 1981 ; and

(c) if so, what action Government have taken on the report and number of undertrial deaths occurred during the months of October to December, 1982 ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) and (b). The Sub-Divisional Magistrate, who had conducted the inquest proceedings under Section 176 Cr. P.C. into the death on 27-9-1981 of Shri Naeem Ahmed, an undertrial prisoner in Tihar Jail, held police officers of Police Station Jama Masjid responsible for giving physical beating to Shri Naeem Ahmed.

(c) A case under Section 330/342 has been registered at Police Station Jama Masjid against the then Station House Officer, Jama Masjid, and the Investigation Officer. The investigation of the case has been entrusted to Special Staff of Central District Police. There has been no death of any undertrial prisoner in police custody during the period October to December, 1982.

Denial of Facilities to Government Servants Under Suspension During Leave

9917. SHRI HARISH KUMAR GANGWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether placing a Government servant under suspension during the course of service simply means that no work is to be taken from him during the period of suspension as a Government servant does not work on a post during the period of suspension if he was suspended while actually discharging the duty of a certain office but if at the time of his suspension he was on leave, no question of his actually ceasing to work arises ; and

(b) if so, the reasons why the identity card of a Government servant suspended is taken from him and denied the facilities which normally a Government servant actually performing the duty is entitled to ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Suspension is ordered in the circumstances indicated